## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 109/(MAH)/2013 CA No. 70/2014, 82/2014 & 91/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016

NAME OF THE PARTIES: Smt. Suman Dheer

V/s.

M/s. Gyan Ganga Educational Institute Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

PRAVEEN H. SURANGE Advocate for Practising CS.

Practising CS.

Respondent 7/11/16

PCS 2875 Reals

4. Mr. Muraf Hapan alu

Mr. T. Kapadia Paganalu

Mr. T. Kapadia

1 b. O H law Associate to 3.

ORDER

NO. 02/59/NCLT/MAH/2016

ORDER

1. Ld. Counsel of both the sides are present. Father of Respondent No. 6 is also present in person.

MKS

C.P. No. 109/397-398/CLB/MAH/2013

2. From the side of the Petitioner an objection has been raised that the question of Maintainability is to be heard along-with C.A(s) as held by CLB in order dated 9/9/14.

3. On the question whether the observation of 09.09.2014 in the order of the then CLB is operative or in contradiction of the directions of 03.10.2016 shall also be considered on next date of hearing.

4. Ld Counsels of the parties have also brought to the notice of this bench that in addition to C.P. 109 two more applications are pending for disposal.

5. Registry is directed to fix all three applications on the next date of hearing.

6. All three applications shall be heard on **15.12.2016**. Next date is duly communicated to both the sides.

Dated: 07.11.2016

sd/-

Shri M.K. Shrawat

Member (Judicial)